

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Global Fragrances Private Limited

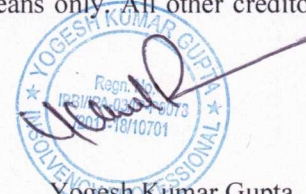
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Global Fragrances Private Limited
2.	Date of incorporation of corporate debtor	18/12/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120DL2008PTC185964
5.	Address of the registered office and principal office (if any) of corporate debtor	C-138, Hari Nagar, Clock Tower, New Delhi 110064
6.	Insolvency commencement date in respect of corporate debtor	25/09/2019 (Communicated on 11/10/2019)
7.	Estimated date of closure of insolvency resolution process	23/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Yogesh Kumar Gupta IBBI/IPA-003/IP/N00078/2017-18/10701
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-17-B, LGF, Kalkaji, New Delhi-110019 ykgupta64@yahoo.co.in
1/0.	Address and e-mail to be used for correspondence with the interim resolution professional	Yogesh Gupta & Associates, Cost Accountant C-17B, LGF, Kalkaji, New Delhi-110019 cirp.globalfragrances@gmail.com
11.	Last date for submission of claims	25/10/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Global Fragrances Private Limited on 25/09/2019 (Communicated on 11/10/2019).

The creditors of Global Fragrances Private Limited, are hereby called upon to submit their claims with proof on or before 25/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Yogesh Kumar Gupta
Interim Resolution Professional

Date : 11/10/2019

Place : New Delhi